

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 183 of 2020

IN THE MATTER OF:

Ram Prakash Gupta

...Appellant

Versus

Radhey Shyam Sharma & Ors.

...Respondents

Present: -

For Appellant: Mr. Hans Honey Khari, Advocate.

For Respondent: Mr. Sushil Kumar Dubey, Advocate for R-1.

Mr. Vaibhav Mishra, Advocate for R-3

O R D E R
(Virtual Mode)

22.01.2021 Learned counsel for Respondent No. 3 submits that he has filed Reply Affidavit through E-filing.

Learned counsel for the Respondent No. 3 is directed to file Hard Copy of Reply Affidavit latest by Tuesday before serving a copy to the learned counsel for the Appellant and Learned counsel for the Respondent Nos. 1 and 2.

Learned counsel for the Respondent No.1 has filed their Reply Affidavit which is taken on record. Rejoinder has also been filed which is taken on record. Further, two weeks' time is given to Learned counsel for the Appellant and Respondent No. 1 to file Rejoinder to Reply Affidavit on behalf of Respondent No. 3.

List the Appeal 'For Admission (After Notice)' on **23rd February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreasha Merla]
Member (Technical)